



Punjab Government Gazette

EXTRAORDINARY

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CHANDIGARH, MONDAY, MARCH 8, 2021

(PHALGUNA 17, 1942 SAKA)

PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 8th March, 2021

No. 12-PLA-2021/14.-The Punjab Infrastructure (Development And Regulation) Amendment Bill, 2021 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

Bill No. 12-PLA- 2021

THE PUNJAB INFRASTRUCTURE (DEVELOPMENT AND REGULATION) AMENDMENT BILL, 2021

A

BILL

further to amend the Punjab Infrastructure (Development and Regulation) Act, 2002.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second year of the Republic of India as follows:-

Short title and
Commencement.

1. (1) This Act may be called the Punjab Infrastructure (Development and Regulation) Amendment Act, 2021.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Infrastructure (Development and Regulation) Act, 2002 (hereinafter referred to as the principal Act), after section 25, the following section shall be inserted, namely:-

Insertion of new section 25-A in Punjab Act 8 of 2002.

“25-A. Notwithstanding anything contained in this Act, the State Government may also levy Special Infrastructure Development fee on petrol, diesel and immovable property at such rate, as the State Government may, by notification, direct, for the purpose of which a special head shall be created under which the accrued Special Infrastructure Development fee shall be collected and deposited directly into the Development Fund constituted under section 27.”.

3. In the principal Act, in section 27, in sub-section (2), for the words “The amount of fee charged and collected under this Act”, the words and signs “The amount of fee, except Special Infrastructure Development fee, charged and collected under this Act” shall be substituted.

Amendment in section 27 of Punjab Act 8 of 2002.

1310 PUNJAB GOVT. GAZ. (EXTRA), MARCH 8, 2021
(PHGN 17, 1942 SAKA)

STATEMENT OF OBJECTS AND REASONS

Punjab Infrastructure (Development and Regulation) (Amendment) Bill, 2021 proposes to impose the Special Infrastructure Development Fee to accelerate the pace of Infrastructure Development in the State and creating additional Revenue streams for the purpose.

This Bill seeks to establish a regulatory framework for imposition of Special Infrastructure Development Fee under the Punjab Infrastructure (Development and Regulation) Act, 2002.

MANPREET SINGH BADAL,

Finance Minister, Punjab.

FINANCIAL MEMORANDUM

The Punjab Infrastructure (Development and Regulation) (Amendment) Bill, 2021 is being introduced to accelerate the pace of Infrastructure Development in the State by imposing the Special Infrastructure Development Fee which shall generate Rs. 216 crores per annum approximately.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

**CHANDIGARH
THE 8TH MARCH, 2021**

**SHASHI LAKHANPAL MISHRA,
SECRETARY.**